



## KARNATAKA LOKAYUKTA

No. Uplok-2/DE/506/2015/ ARE-10

Multi-storeyed Building,  
Dr.B.R. Ambedkar Veedhi,  
Bengaluru, dt.02.02.2017.RECOMMENDATION

Sub: Departmental inquiry against  
Shri Mathew Thomas, Police Inspector,  
Mandi Police Station, Mysuru City  
(prtly. working as Deputy Superintendent  
of Police, Mandya District) - reg.

- Ref: 1. Government Order No. ಒಇ 241 ಪೊಸಿಪ 2015  
dated 07.10.2015.  
2. Nomination Order No. Uplok-2/DE/506/  
2015 dated 30.10.2015.

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By order dated 07.10.2015, Government initiated the disciplinary proceedings against Shri Mathew Thomas, the then Police Inspector, Mandi Police Station, Mysuru City (prtly. working as Deputy Superintendent of Police, Mandya District)[hereinafter referred to as the Delinquent Government Official, for short 'DGO'] and entrusted the disciplinary inquiry to this Institution. This Institution, by

nomination order dated 30.10.2015, nominated the Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to conduct the departmental inquiry against the DGO for the alleged misconduct alleged to have been committed by him.

2. The Inquiry Officer, after completing the departmental inquiry has submitted his report dated 31.01.2017 inter alia holding that the charge of misconduct alleged against the DGO is '*proved*' by the Disciplinary Authority.

3. The charge levelled against the DGO was that, while he was working as Police Inspector, Mandi Police Station, Mysuru City, failed to register the FIR filed against the office bearers of Vidyavardhaka Sangha. It is alleged in the complaint that, the said Vidyavardhaka Sangha had passed two resolutions dated 15.07.2006 and 11.11.2006 for purchased 40 acres of land at Chikkanahalli and Undavadi village, Ilavala Hobli, Mysuru Taluk, for development of Educational Institution run by the said Vidyavardhaka Sangha. The President and Secretary of the said Sangha,

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though purchased 19 acres 27 guntas of land, but the sale deeds were got registered in their individual names instead of registering in the name of the Society by paying 91,21,250/- at the rate of Rs.4.5 lakhs per acre as against the total sale consideration of Rs.18,55,000/- at the rate of Rs.1.0 lakh per acre, in the sale deeds. On 04.09.2008, the complainant filed a complaint before the Station House Officer (SHO) of the Mandi Police Station. DGO conducted the preliminary enquiry on the said complaint, however he referred the matter to the District Registrar of Mysuru District and Deputy Registrar of Co-operative Societies, Mysuru, for enquiry, though the offence alleged being cognizable in nature. Thereby, DGO failed to investigate the matter and committed misconduct within the meaning of Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

4. The Disciplinary Authority, in order to establish the charge of misconduct, has examined Shri P. Nagaraj, complainant as PW1. The DGO got examined himself as DW1.

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5. The complainant has stated that, he had lodged a complaint on 14.03.2007 before the Mandi Police Station. DGO had worked in the said Police Station from 02.04.2008 to 16.12.2008. Further, the PW1 has admitted that, District Registrar of Mysuru as well as Deputy Registrar of Co-operative Societies, Mysuru had not taken any action on the said complaint. He also admitted that, he did not mention as to on whose names the alleged lands were registered. The Inquiry Officer has found that, the complaint was lodged on 14.03.2007 and the same was pending when DGO was working in Mandi Mohalla Police Station, but had not registered the FIR and thereby, he is guilty of misconduct.

6. Considering the findings of the Inquiry Officer and also, the nature and the gravity of the misconduct alleged against the DGO, it is hereby recommended to the Government that, the DGO - *Shri Mathew Thomas, the then Police Inspector, Mandi Police Station, Mysuru City (prtly. working as Deputy Superintendent of Police, Mandya District),* be punished with "*withholding of two annual increments for a period of five years without cumulative effect*" in

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exercise of powers under Rule 8(iii) of the Karnataka Civil Service (Classification, Control and Appeal) Rules, 1957.

7. Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed herewith.

*Sfch* - 2/02/19 -  
(Justice Subhash B. Adi)  
Upalokayukta,  
State of Karnataka.

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